

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 30/2016 in Petition No. 84/MP/2016**

Subject : Application seeking modification of the Record of Proceedings dated 28.6.2016 passed by the CERC in Petition No. 84/MP/2016 permitting the relinquishment of LTOA by CSPTCL subject to the payment of Relinquishment charges to be determined on the basis of the recommendation of the Committee constituted in Petition no. 92/MP/2015.

Date of hearing : 15.9.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : R.K.M. Powergen Pvt. Limited

Respondents : Power Grid Corporation of India Ltd. & Others

Parties present : Shri Kamal Budhiraja, Advocate, RKMP  
Shri Aman Gupta, Advocate, RKMP  
Shri M.G. Ramachandran, Advocate, CSPTCL  
Ms. Ranjitha Ramachandran, Advocate, CSPTCL  
Ms. Swapna Sheshadri, Advocate, CSPTCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the applicant, RKM Powergen Pvt. Ltd. (RKMP) submitted that the present Interlocutory Application (I.A.) has been filed seeking modification of the Record of Proceedings dated 28.6.2016 permitting the relinquishment of LTOA by Chhattisgarh State Power Trading Company Limited subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the Committee constituted in Petition No. 92/MP/2015.

2. Learned counsel for the applicant requested to keep the said direction dated 28.6.2016 in abeyance till the disposal of the present petition.

3. Learned counsel for PGCIL submitted that RKMP has not served the copy of I.A. and requested the Commission to direct RKMP to serve copy of the I.A. on PGCIL.

4. After hearing the parties, the Commission directed to issue notice to PGCIL on the I.A.

5. The Commission directed the applicant to serve copy of the I.A. on the PGCIL immediately. PGCIL was directed to file its reply, on affidavit, by 30.9.2016 with an advance copy to the applicant, who may file its rejoinder, if any, on or before 14.10.2016. The Commission directed the applicant that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

6. The I.A. shall be listed for hearing on 3.11.2016.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)